

COURT - I

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal No.199 of 2011 &  
IA No.308 of 2011

Dated : 3<sup>rd</sup> July, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Himalayan Crest Power Pvt. Ltd** .... **Appellant (s)**

**Versus**

**Himachal Pradesh Electricity Regulatory**  
**Commission & Ors.** ...**Respondent (s)**

**Counsel for the Appellant(s):** Mr. Sampada Narang

**Counsel for Respondent (s):** Mr. Anand K. Ganesan for HPSEB

Appeal No.170 of 2011

**Himalayan Crest Power Pvt. Ltd** .... **Appellant (s)**

**Versus**

**Himachal Pradesh Electricity Regulatory**  
**Commission & Ors.** ...**Respondent (s)**

**Counsel for the Appellant(s):** Mr. Sampada Narang

**Counsel for Respondent (s):** Ms. Shikha Ohri for R.1

Mr. Anand K. Ganesan for HPSEB

**ORDER**

Written Submissions have been filed by the Respondent.

The learned counsel for the Appellant seeks some time to file the Written Submissions and to make further submissions. Accordingly, she is directed to file the Written Submissions on or before 06.07.2012 after serving copy on the other side.

Post the matter for further hearing on **10.07.2012.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/vs

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**